- ; .

MR. CHAIRMAN: The Question | Hour is over.

SHORT NOTICE QUESTION AND ANSWER

REPORT OF THE BERI COMMISSION

6. SHRI M. K. MOHTA: † SHRI NIRANJAN VARMA:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether it is a fact that the Beri Commission appointed by Government to enquire into the police firing in March, 1967 on the eve of Ministry formation in Rajasthan after the last General Elections have held that the firing was 'unjustified';
- (b) whether a report of the Commission will be laid on the Table of the House; and
- (c) the steps proposed to be taken by Government on the recommendations findings of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Commission has held that the firing in Johni Bazar on 7th March 1967 and the firing Sirehdeodi Bazar were unjustified. The firing at the Kotwali was held to be justified.

- (b) No. Sir. The report has been placed on the table of the Rajasthan Legislative Assembly and is now public document.
- (c) State Government is examining the report. It is for the State Government to take appropriate action in this behalf.

SHRI M. K. MOHTA: Sir, this is an extremely serious matter because only has Justice Beri termed the firing as unjustified, as stated by the hon. Minister, but the Commission has also said that the evidence by the Government or the authorities has been proved to be wrong. instance, the number of rounds fired was held to be not 39 as claimed, but 80, and the duration was not 15 or 20 minutes, but two hours and 45 minutes. Even the ambulance was fired upon recklessly. So in view of the findings of this Commission, I would like to ask the hon. Minister whether it is a fact that in a conference of Chief Justices of High Courts, it was decided that no High Court Judge will be permitted to act as Commissioner under the Commission of Inquiry Act unless the concerned Government undertakes to implement in toto the findings of the Commission. If so, did the Chief Justice of Rajasthan seek such assurance and was such an assurance given and, if so, when, by whom, and whether in writing or orally? And will the hon. Minister agree to place on the Table of the House a copy of such an assurance?

SHRI VIDYA CHARAN SHUKLA: Sir, when the Chief Secretary of the Rajasthan Government wrote to the High Court requesting them to nominate a judge for holding this inquiry, the Registrar of the High Court after some time suggested the name of Justice Beri for this inquiry and also drew the attention of the Rajasthan Government to this Resolution of the Chief Justices' Conference. They did seek any specific commitment from the Rajasthan Government that the findings of the Commission be accepted or otherwise. They only drew attention to this and also closed a copy of the Resolution passed by the Chief Justices' That is about all Conference. that done as far as this particular matter is concerned.

[†]The question was actually asked on the floor of the House by M. K. Mohta.

SHRI M K. MOHTA: Sir, I would like to ask the hon. Minister as to what the constitutional position or convention or practice is on this question of implementation by a successor Government of the assurances or commitments given by the previous And in view of the Government statement of Shri Damodardas Vyas, Home Minister of Rajasthan, that the present State Government is not bound by the assurances of the previous Government regarding the implementation of the Beri Commission Report in toto, what steps does the hon. Minister contemplate taking in the matter to ensure natural justice and fair play?

SHRI VIDYA CHARAN SHUKLA: Sir, I do not think that any such statement has been made by the Home Minister of Rajasthan that he not bound by the commitment made by the previous Government. But in any case, I shall check As far as action on the position report is concerned, I have already indicated that the action has to be taken by the Rajasthan Government.

श्री निरंजन वर्माः क्या श्रीमान यह बताने का कष्ट करेगे कि बेरी कमीशन जो इस बात की जाच करने के लिये श्राधारित था कि वहा पर जो पुलिस की अवाध्ध गोलिया चली थी उस में बहुत मे ब्रादमी मारे गये थे ग्रीर गवर्नमेंट के वर्णन के **ग्रनसा**र त⁾ नही, वैमे साधारण जनता के भ्रन्सार बहुत से व्यक्ति मारे गये थे, तो उन के मुद्राबजे के बारे मे श्रीर जिन व्यक्तियो ने कानून से विरत हो कर , दूर रहकर, जो ग्रंधाधुंध गोलिया चलाई थी, ऐसे व्यक्तियों को दड देने के लिये, क्या ग्राप इस मदन को ग्राश्वासन देगे. क्योंकि राजस्थान सरकार दड देने के लिये कतरा रही है, और मुग्रावजे के प्रश्न पर भी वह बहुत ग्रच्छा रुख ग्रख्नियार नहीं कर रही है। इसलिये क्या ग्राप यह सजेस्ट करेगे कि जिसतरह से बेरी कमीशन ने ऋपनी रिपोर्ट मे भावनाए व्यक्त की है उसी के मन-कुल वह म्राचरण करेगे मौर विशेषत: ऐसी स्थिति में जब कि वहा पर कल से विधान सभा के सदस्यों ने धरना दिया हम्रा हे कि गवर्गमेट इस बात से कतरा रही है कि वेरी कमीशन ने प्रपनी रिपोर्ट में जो निर्णय दिये हैं उन को वहा की सरकार लाग नहीं कर रही है। तो क्या उसकी लाग करने के लिये स्राप कहेगे ?

श्री विद्या चरण शुक्ल हमारे पास जो सूचना है उनके ग्रनुसार ऐसा नहीं लगता कि राजस्थान सरकार बेरी कमीशन की रिपोर्ट को लागू करने मे हिचकिचाहट कर रही है । हम लोगो को राज्य सरकार मे जो सूचना मिली है उन के ग्रनसार तीन अफसरो की कमेटी बनी है, फालो भ्राप ऐक्शन करने के लिये, यह देखने के लिये कि क्या कुछ किया जा सकता है। जहातक **ह**र्जाने का सवाल है उसके बारे भे भी वह कार्यवाही कर रहे है लेकिन इस सबध में केन्द्रीय सरकार की तरफ से यहा कोई ग्राश्वासन नही दे सकते क्योंकि हम लोगों का सबध ऐसे काम मे नहीं ग्राता हे । राजस्थान ग्रमेम्बली मे इस बारे में प्रश्नोत्तर हुए, वहा क सदस्यो ने इस बारे में वहां की सरकार से जाच पड़-ताल कराई है ग्रौर सरकार जो भी कार्य-वाही कर रही है उस के बारे में वहा के विधान सभा के सदस्यों को सुचित कर रही है । उनके बदले हम यहां बैठ-कर काम करने लगे, यह मैं नही समझता उचित है।

श्री राजनारायण : क्या सरकार को इस वात की जानकारी है कि राज्यपाल महोदय ने स्पष्ट ग्राश्वासन दिया था कि वेरी कमीशन की जो रिपोर्ट होगी उसको पूर्णतः लागु किया जायेगा । दूसरी बात, क्या सरकार को इस बात की जानकारी अब तक नहीं हो पायी कि निश्चित रूप मे श्री दामोदरदास व्यास ने कहा कि हम सक्सेसर गवर्नमेट है. हमारी पहले की सरकार ने ग्रगर कोई वायदा किया है नो उसके मुताबिक चलना मेरे लिये कोई बैंधता नही है । तो दामोदरदास व्यास का यह वक्तव्य स्पष्ट हे । क्या कमीशन की रपट में यह बात भी सरकार की जानकारी में श्राई है कि कमीशन ने आश्चर्य व्यक्त किया है कि जब दफा 144 हटा ली गई थी, उस के पहले दफा 144 लगी थी, तब वहा पर कोई टेन्शन नही था, कोई उत्तेजना नही थी। इस के बाद वहां पर फायरिंग हुई, दफा 144 के बाद तो क्या बेरी कमी-शान ने यह भी लिखा है कि राउन्ड गोली सरकार कहनी है इस बात पर मेरा यकीन नही है, ज्यादा राउन्ड गोली चली ? बेरी कमीशन ने यह भी लिखा है कि जितनी मत्य बताई गई उन से ज्यादा मत्य हई, ऐसा मेरा निष्कर्ष हो रहा है । ये तमाम बातें जो हुई है। वेरी कमीशन ने स्पष्ट कहा है कि ऐसी ग्रंधाधध निरंकुश, , बर्बर गोली शायद कभी न चली हो, लोगों को घेर घेर कर दौडा दौडा कर मारा गया है, द्कानो मे घुस घुस कर मारा गया है, ग्रीर बेरी कमी-शन कहता है कि वहां पर भीड कुछ थी नही, कोई नही था--यह क्यो ? यह लोगों को म्रानंकित करने के लिये, परे-शान करने के लिये, एक प्रकार से सुखाडिया के हाथ में फिर यहां की सरकार ग्रा जाये उसकी एक साजिश और तिकड्म है और क्या सरकार को इस बात की भी जानकारी है कि वहा सारी की सारी रेस्पांसिबि-लिटी हो जाती है इस फायरिंग की वह सुखाडिया पर जानी है। श्रीमन, धगर इतनी भयंकर अनर्थकारी गोलीवर्षा

के हो जाने के बाद भी सुखाडिया साहब इस्तीका नही देते तो उनके जनतंत्री बृद्धि श्रौर काम को हम सब लोगो को कोसना चाहिये भ्रौर उसकी भर्सना चाहिये। इसलिये मै चाहता कि यह सरकार गोली कब चले, ग्रवस्था में चले, किन पर चले, उसे पूरी मान्यता देने के लिए सुखाडिया सरकार को जिम्मेदार समझकर उनको वाध्य करे कि वे इस्तीफा दे। क्योंकि जननंत्र में जिस ढंग से निहत्थी जनता पर गोली जयपूर में चलाई गई वह जनतंत्र के लिये एक कलक है और इस तरह की गोली कही भी नहीं चलनी चाहिये। इसलिए माननीय मंत्री जो मेरे सब दे का उत्तर

श्री विद्या चरण शुक्ल: जहा तक राज्यपाल के भ्राश्वामन का सवाल है, मै नहीं समझता कि इस तरह का कोई स्राश्वासन उस समय दिया गया । जहां तक वहां के गृह मंत्री श्री दामोदर व्यास के वक्तव्य का सवाल है, मैं इस सम्बन्ध में पहले ही कह चुका हु । जहां तक बेरी कमीशन की रिपोर्ट का सवाल है और माननीय सदस्य ने इस सम्बन्ध मे जो कुछ कहा है, वह रिपोर्ट सब के सामने है। ऐसी बहत सी बात भाननीय सदस्य ने कही है जो कि उस में हो सकती है और नही भी हो सकती हैं। पर इस मे सवाल असल यह आता है कि इसके ऊपर ग्रब क्या कार्यवाही की जाय इस सम्बन्ध मे जो कुछ भी कार्यवाही करने की जिम्मेदारी हैं, वह वहां की स्थानीय सरकार की है। जिस तरह की सूचना उन्होने हमारे पास भेजी है, उस से लगता है, कि वे गम्भीरता पूर्वक ग्रौर जिम्मेदारी पूर्वक उसके ऊपर कार्यवाही कर रहे हैं ग्रौर मुझे इस बात की पूर्ण उम्मीद है कि उनकी कार्यवाही से सब लोग सन्तुष्ट हुोंगे।

SHRI MULKA GOVINDA REDDY: This police firing took place on the peaceful demonstrators who were demonstrating against the Governor . . .

SHRI RAJNARAIN: No, no . . .

(Interruptions)

SHRI MULKA GOVINDA REDDY: I would like to know from the Minister as to what is the general attitude of the Government whenever a commission has been appointed under the Commissions of Inquiry Act, whether they accept the report of that commission as an award or in what manner they are going to treat that report.

SHRI VIDYA CHARAN SHUKLA: Sir, our general attitude towards that report is that of respect and we always try to accept the recommendations of such a commission to the extent it is feasible and possible.

SHRI LOKANATH MISRA: may I know from the hon. Minister whether our police force is still guided by the Indian Police Force Act of 1888 and, if so, whether section 3 of that particular Act belonging to the 19th century says that no particular State can have the police force from another State without explicit orders? May I also know whether it was not fact that the police force Madhya Pradesh and Uttar Pradesh were brought into Rajasthan into use and, if so, who had ordered for that police force to brought down to Rajasthan and to be used?

SHRI VIDYA CHARAN SHUKLA: Sir, it is a fact that our police force is guided by that Act. I do not know in what year that particular Act was passed. And as far as the other matter is concerned, I will look into it. I have no information about it.

SHRI B. K. KAUL: Is the Government aware that it was stated by the Commission that there was no conspiracy between Shri Mohanlal Sukhadia and others . . . (Interruptions), to invite President's rule in Rajasthan in furtherance of which firing was done in Johri Bazaar and elsewhere? I would further quote the observations of Justice Beri about the situation which was created . .

SHRI SUNDAR SINGH BHAN-DARI: We would like the report to be placed on the Table of the House.

SHRI B. K. KAUL: He says .

MR. CHAIRMAN: You put a question.

SHRI B. K. KAUL: I would like to enlighten the House of certain facts.:

MR. CHAIRMAN: But do not refer to the report. You put a question.

SHRI B. K. KAUL: Is it not a fact that Justice Beri has said in his report that all this upheaval and the rioting condition which was created there, was the result of speeches made by Her Highness Rani Gayatri Devi and other opposition members . .

SHRI A. G. KULKARNI: Why Her Highness? What is Her Highness? There is no Her Highness or His Highness nowadays. Say "Rani Gayatri Devi". All are Indian citizens.

SHRI B. K. KAUL: For days together they had been using all types of things inciting violence and they had been doing all those things even before the elections. So, his observation is that it was easier to excite the people, the masses, but the leadership failed to bring them round to their viewpoint. In view of that, when a situation like that was created, would it not be desirable to quell that disturbance by whatever means possible at that time?

SHRI VIDYA CHARAN SHUKLA: Sir, I am not called upon to give an opinion about that particular situation. The honourable Member has quoted something from the report. The report is a public document and it is well-known to everybody. I have no comments to make on that.

श्री राज नारायण: श्रीमन्, मेरा एक प्वाडन्ट ग्राफ ग्रार्डर है, । जब हमने यह प्रश्न पूछा था कि क्या सरकार को इस बात की जानकारों हैं कि सरकार ने यह ग्राण्वामन दिया था कि बेरी कमीशन की रिपोर्ट इन टोटो लागू होगी? तो मंत्री जी ने यह कहा कि जहां तक मेरा इ्याल है कि इस गवर्नमेंट ने ऐसा कोई ग्राश्वासन नहीं दिया है। ग्रब हमारे पास लोगों ने जो कागजात भेजे हैं, जो कुछ लिखकर भेजा है, उस को हम ग्रापके सामने पढ़ देते हैं।

MR . CHAIRMAN: How can you receive some information from the Rajasthan people? And you want to quote it.

श्री राजनारायण : हम लोगों की भी पार्टी राजस्थान में एक जिन्दा पार्टी है।

MR. CHAIRMAN: How is it relevant? Put a question. Do not read it.

श्री राजनारायण : श्रीमन्, मेरा एक प्वाइन्ट हैं। अभी मंत्री ने कहा कि ऐसा आण्वासन नहीं दिया गया है। तो यह 13 मार्च, 1967 को गवनमेंट ने राजस्थान हाईकोर्ट को जो किमटमेंट दिया है, उसको मैं पढ़ देना चाहता हूं।

"The Governor made a commitment on 31st March, 1967 to the High Court of Rajasthan that the report of the Commission would be accepted in toto. This commitment was in black and white and it is still on the record of the High

Court. But Shri Damodar Das Vyas, Home Minister of Rajasthan. stated in the Assembly on March, 1969 that first of all, Government had not given anv such commitment to the High Court and, if however, it was taken for granted that such a commitment was made, they were not ready or bound to honour such commitment account \mathbf{of} the following reasons: --

The commitment was of the former Government working under the President's rule. The commitment was in contravention of the provisions of the Commissions of Inquiry Act."

श्रीमन्, मेरा कहना यह है कि हमारे पास यह पूरी रिपोर्ट है। इसी के साथ मैं यह भी निवेदन करना चाहता हूं कि राजस्थान के गृह मवी श्री दामोदर व्यास ने कहा कि वे इस चीज को मानने के लिये तैयार नहीं हैं। इसके बारे में गृहमंत्री जी यह कहने हैं कि हम को इसके बारे में मालूम नहीं है कि दामोदर व्यास जी ऐसा कहते हैं: तो मैं ग्रापके सामने माननीय गृह मंत्री जी के विरुद्ध प्रिविलेज मोशन रखना चाहता हूं कि श्री विद्याचरण शुक्ल जी ने जानबूझकर हाफ ट्रुथ बात कह कर सदन को गुमराह किया।

Wilful suppression of truth is contempt of the House and any comtempt of the House is a breach of privilege.

इसलिए मेरा भ्राप से निवेदन है कि भ्राप इस बात को नोटिस में लेकर जहां इस तरह से सदन को गुमराह किया गया हो, वहां विशेषाधिकार अवहेलना का प्रस्ताव रखने का मुझे मौका दें क्योंकि इस तरह की चीज सदन में हो रही हैं । इस च्येज पर जांच पड़ताल करने की भ्राव-ध्यकता नही है और मुझे श्राप प्रिविलेज मोशन रखने की इजाजत दें । - 4621

श्री विद्या चरण श्रुक्ल: ग्रघ्यक्ष महोदय, इस सबध में मैंने श्रपनी स्थिति बिल्क्ल साफ करदी है। हमें जो सूचना राज्य सरकार मे मिली है वह सूचना ग्रापके सामने रखदी है ग्रीर उनकी मुचना के स्रन्सार जो बातें माननीय सदस्य कह रहे हैं, वे गलत हैं।

श्री सुन्दर सिंह भंडारी : मैं मत्नी जी से यह पूछना चाहता हूं कि क्या यह बात सत्य है कि बेरी कमीशन की नियक्ति के लिये राप्ट्रपति महोदय ने ग्रादेश दिया था भौर राष्ट्रपति महोदय के म्रादेश के बाद ही बेरी कमीशन की नियुक्ति हुई। दूसरे जैसा कि माननीय मंत्री जी ने खुद माना है कि जब चीफ जस्टिस, राजस्थान हाई कोर्ट ने बेरी साहब की नियुक्ति की बात स्वीकार की तो जजेज कांफ्रेस में स्वीकार किये गये प्रस्ताव की प्रतिलिपि, जिस में इस बात का उल्लेख है कि इस प्रकार नियुक्त किये गये कमीशन की रिपोर्ट पूरे तौर पर भानी जायगी तभी कोई जज नियक्त होगा, उसके साथ संलग्न थी, इस से क्या यह अर्थ नहीं निकलता कि सरकार ने जब बेरी माहब को नियुक्त किया तो उम शर्त को स्वीकार कर के किया । ग्रर्थात राजस्थान सरकार द्वारा यह कर्माशन नियुक्त नहीं है। राजस्थान सरकार की मर्ज़ी के विपरीत यह कमीशन जांच करने के लिए बैठा । विशेषकर जब कि इस कमीशन ने सरकार के द्वारा प्रस्तूत तथ्यों को स्रमान्य किया है तो फिर यह अपेक्षा करना, कि राज-स्थान सरकार इसको कार्यान्वित करने के लिये कदम उठायेगी, इसके बारे केन्द्रीय सरकार किस प्रकार से ग्राम्बस्त है ? जिन कर्मचारियों पर बेरी कमीशन ने <mark>प्रारोप लगाया हे, राजस्थान सरकार ने</mark> उन कर्मचारियों को पहले ही से प्रोमोट कर दिया है। जब ग्रब सरकार के द्वारा ही नियक्स किये गये कर्मचारी इस रिपोर्ट को कार्यान्वित करने के बारे में किस प्रकार मे न्याय कर मकेंगे । राजस्थान मरकार द्वारा तथ्य झठला दिये गये हैं, राजस्थान मरकार के श्रधिकारी जिन पर इल्जाम है कि उनको पहले ही प्रोमोशन दे दिया गया है भीर इस लिये ग्रब कोई ग्राशा नहीं राजस्थान मरकार इस रिपोर्ट को कार्या-न्वित करेगी। इसलिये यह भांग है कि क्या केन्द्रीय सरकार राष्ट्रपति के द्वारा आदेशों से निर्मित किये हुये इस कमीशन रिपोर्ट पर, खुद कुछ कदम उठाने के लिये नैयार होगी स्रौर जुडीशियल इक्वायरी करायेगी इसको श्रागे चलाने इस्टिट्यूट के लिये ? इस में जो फाइडिंग्म ग्रध्री रही हैं स्रौर इस कमीशन के अन्दर जिन की तरफ से संकेत किया गया है जैसे सिरेहदेश्रो बाजार में गोली किसने चलाई इसके बारे में इस कमीशन के सामने कोई तथ्य प्रस्तृत नहीं हुये, जब इतना बड़ा लेक्युना जाच में हो, तो क्या केन्द्रीय सरकार श्रपनी जिम्मेदारी समझेगी इस जांच को पूरा कराने के लिये ग्रौर इसको फालोग्रप को करवाने के लिये अपनी जिम्मेदारी महसूस करेगी ?

श्री विद्या चरण शुक्ल : इस स्रायोग की नियुक्ति उस समय हुई जब राजस्थान में श्रस्थायी रूप से राष्ट्रपति शासन चलता था। उस समय राज्य शासन के द्वारा इस श्रायोग की नियक्ति की गई थी।

श्री सुन्दर सिंह भंडारी: राष्ट्रवि ने आदेश नहीं दिया था।

श्री विद्या चरण शुक्ल: राष्ट्रपति शासन के श्रन्तर्गत जो वहां स्थानीय प्रशासन था उसके द्वारा इस श्रायोग की नियक्ति की गई थी। उसके बाद वहां पर लोकप्रिय मरकार की पुनः स्थापना हुई । जो इस कमेटी की रिपोर्ट श्राई उसके संबंध में वहां पर स्थानीय सरकार की इस बात की जिम्मेदारी है, वहां पर विधान

सभा की इस बात की जिम्मेदारी है कि वह इस पर जांच पडताल करे श्रौर जो करना हो उस पर सोच विचार करे। हमें ग्रपने ऊपर ऐसी कोई जिम्मेदारी नहीं लेनी चाहिये जिसे से उनकी जिम्मेदारी में कमी आये या उनकी जिम्मेदारी में खलल पड़े या इंटरफीयरेंस हो । मैं नहीं समझता कि प्रजातांविक ढंग से कोई इस तरह काम किया जा सकता है जैसा कि माननीय सदस्य सोचते है।

SHRI B. K. KAUL: I want to put an important question.

MR. CHAIRMAN: It may be very important but I must also conduct the business of the House. This is the last question, Mr. Gupta.

BHUPESH GUPTA: I am basing my supplementary on what he has said and on the question. Minister himself has admitted that when a request was made to Chief Justice of Rajasthan to nominate a person to be the Head of the Commission, the Registrar of High Court informed the Rajasthan Government two things:

- (1) That the Chief Justices Conference has adopted a Resolution that in the event of any Judge being appointed as the Chairman of the his recommendation Commission, should be accepted in toto.
- (2) A copy of the Resolution of the Chief Justices Conference also sent.

It follows clearly that the acceptance of the offer was conditional upon the Government's acceptance of the two conditions I have mentioned, namely, decision of the Chief Justices Conference. That is how the Judges would speak. They would not bargain with the Government. It is clear that when after receiving the documents Mr. Beri was appointed as the Commissioner and assigned the task of enquiry, the Government accepted the condition that the recommendations would be implemented in toto.

SHRI M. N. KAUL: No.

SHRI BHUPESH GUPTA: I am putting it to you. This is a serious matter. The Registrar of the High Court sends a copy of the Resolution, communicates the decisions and after that the Government accepted him as Commissioner: it follows they accepted the other things also.

SHRI M. N. KAUL: They could have put it expressly in their letter.

SHRI BHUPESH GUPTA: I am a Private Member of Parliament you were an official of the parliament. We do not know. Nobody writes like that. It is a very polite, way of telling the Government: 'We are, as Chief Justices and Judges. under a commitment to the Resolution passed by the Chief Justices ference'. Suppose you offer your daughter in marriage to somebody and then send along with it a condition as an obligation and the bridegroom accepts it, how should I take it? Therefore it is quite clear that the Judges behaved in a dignified way. The Central Government cannot escape its responsibilities by saying that it is a task of the Rajasthan Government.

view of the fact that it took place at a time when the Central Government was very much in the picture and also in view of the fact that it was done under a Central Act and also in view of the fact that the person involved was a Judge, why Central Government did not issue directive or tell in writing Rajasthan Government that in the light of the circumstances of the case, recommendations should accepted in toto. Do I understand that the Central Government is not doing it because the Rajasthan Government this had happened in either happens to be a Congress-run Government? What would have happened

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Kerala or West Bengal? Mr. Chavan would have sent letters after letters and issued them to the press in order to pressurise the State Government.

SHRI VIDYA CHARAN SHUKLA: The relevant portion of the Chief Justices Conference, the Resolution of which was sent by the Registrar says that a convention should be set up that when Commissions of Inquiry enquire into anything, their recommendations should be accepted. It is not that it asked for a commitment from the State Government. No such commitment was either asked for nor was given, as far as that particular matter was concerned. As far as Central responsibility is concerned, I have

SHRI BHUPESH GUPTA: On a point of order. I need protection.

SHRI VIDYA CHARAN SHUKLA: I need your protection. He does not need your protection. You have called me to answer his question and I should be allowed to answer. As far as the question of Central responsibility in this matter is concerned, I have several times, during the course of my previous replies here to-day, said that the Centres' responsibility. in this matter is not at all attracted.

SHRI BHUPESH GUPTA: Even assuming it was not done in an explicit manner, even in a private contract there are certain things implied as conditions. It is merely an implied condition. Suppose it was a contract between two parties and these documents are placed before a court of law, the contract would have been understood along with the two documents and these would have been taken as implied terms of the contract.

And the Government does not accept it as such. I am surprised that you should treat your Judges in this manner today.

MR. CHAIRMAN: What is your point of order?

SHRI B. K. KAUL: When the Commission was appointed it was under the instructions, they say, Government. I would the Central like to know what are the terms of of the Commission reference whether the Judge has exceeded the terms of reference. (Interruptions) I understand that the Judge has made recommendations exceeding the terms of reference.

(Interruption)

MR. CHAIRMAN: Nothing more. Calling-Attention. Mr. Rajnarain.

SHRI SUNDAR SINGH BHAN-DARI: I want to know only which is the book he is quoting from.

MR. CHAIRMAN: We have nothing to do with any book.

SHRI SUNDAR SINGH BHAN-DARI: He has quoted something.

MR. CHAIRMAN: I shall not allow any more on this matter. If he has quoted anything, it will be taken out.

SHRI SUNDAR SINGH BHAN-DARI: How can it be taken out?

SHRI BHUPESH GUPTA: We want to know whether it is the Telephone Directory in his hand.

MR. CHAIRMAN: Calling Attention to a matter of urgent public importance. Mr. Rajnarain.

[THE DEPUTY CHAIRMAN in the Chair].

WRITTEN ANSWERS TO QUES-TIONS

Allegations against former Chief Minister of Punjab

*555. SARDAR NARINDAR SINGH BRAR: SHRI SYED HUSSAIN:

Will the Minister of HOME AF-FAIRS be pleased to state in the